

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting NC-VI held on 10.1.2008.

The Meeting No.37 /AM08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 10.1.2008 under the Chairmanship of Shri Anil Aggarwal Jt. DGFT in his chamber of DGFT office.

List of members present in in the meeting is at Annexure-I

Case No.791 NC-VI Dt . 10.1.2008	Party Name: M/s. Kreb Biochemicals & Industries Ltd, Hyd.	Meeting No/Date 37/08 Date 10.1.2008	Status Reject.
HQ File No. 01/85/82/50/644/AM05/DES-VI	RLA File 09/24/40/37/AM05	Lic No./Date 910018414 10.5.2004	Defer date 25.10.2007

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	62/0- Stackable Potato Chips	300000.000	KG	123593035	2749567.00
			Total	123,593,035	2,749,567.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	POTATO FLAKES	141900.00	KG	6888678	153252
2.	NATIVE POTATO STARCH	21900.00	KG	582890	12967.52
3.	GEL MODIFIED POTATO STARCH	21900.00	KG	1412355	27015.68
4.	EMULSIFIERS	4200.00	KG	316036.00	7030.83
5.	FLAVOUR	10500.00	KG	15155506.00	33715.37
				1,05,17465	233981.42

Position:

Decision: Reject..

The Committee considered the case as per agenda. It was noted by the Committee that the request was for enhancement of wastage from 5% to 15 %. In this regard Ministry of Food Processing Industries vide letter No MFPI/30/DES/2006 dated 13.11.2007 has stated that the justification given for revising the norms for manufacture and export of stackable potato chips are not satisfactory. The applicant has been able to improve his efficiency and reduce wastage from 64.8% to 22.9% within a period of two years is possible to work within the norms approved in this case.

The Committee decided to maintain status quo and to reject the firm's representation.
RLA may be advised to take consequential action as per policy/procedure.

Case No.792 NC-VI Dt . 10.1.2008	Party Name: M/s. Chamong Tee Exports Pvt, Ltd, Kolkata	Meeting No/Date 37/08 Date 10.1.2008	Status Approved
HQ File No. 01/85/162/499/AM08/DES- VI	RLA File 02/24/40/161/AM08	Lic No./Date 0210103726 31.8.2007	Defer date

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	67/- Tea Bags(With tea)- Total Nos. 480000	960.000	KG	758500.00	18,500.00
			Total	758,500.00	18,500.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	Nylon Filter for Tea Packing: Nylon Tilter with paper tag 140mm(W)x58 pitch with printing of "Tea" on paper tag- 6000 tags per roll x 80 Rolls	80.000	Coil/Roll	328,000.00	8,000.00
			Total	328,000.00	8,000.00

Position:

Decision: Approve

The Committee considered the case as per agenda. Keeping in view NC's decision in a similar case No.721 on 29.11.2007 it was decided by the NC meeting to approve the case on net to net basis with accountability in export.

RLA to take consequential action as per policy/procedure.

Case No.793 NC-VI Dt . 10.1.2008	Party Name: M/s. Tara Feed Ltd, Ludhiana	Meeting No/Date 37/08 10.1.2008	Status Deferred
HQ File No. 01/85/162/673/AM08/DES- VI	RLA File 30/24/40/36/AM08	Lic No./Date Yet not issued	Defer date

Application : Request for grant/Fixation of Input Out put Norms for export of 100% Pure Olive Oil, Refined Olive Oil, Refined Edible Oil and Import of Crude Pomace Olive Oil advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

Position:

Decision: Defer

The Committee considered the case as per agenda. It was noted by the NC meeting that comments from VVO & F have not been received . It was decided by the meeting that VVO &F may be reminded to send their comments within a fortnight. The case will be placed before NC for consideration thereafter.

Case No794 NC-VI Dt . 10.1.2008	Party Name: M/s. Nestle India Ltd, New Delhi	Meeting No/Date 37/08 Date 10.1.2008	Status Deferred
HQ File No. 01/85/50/230/AM07/DES- VI	RLA File 5/24/40/903/AM07	Lic No./Date 0510198903 5.2.2007	Defer date

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1	67/- Infant Formulae Lactogen-1(24 x	465413.000	KG	109079640.00	2423992.00

	200 gms)				
2.	67/- Infant Formulae Lactogen-1(24 x 400 gms)	722333.000	KG	12898800.00	2866640.00
3.	67/- Infant Formulae Lactogen-1(24 x 1000 gms)	127824.000	KG	21753900.00	483420.00
4.	67/- Infant Formulae Lactogen-2(24 x 400 gms)	686198.000	KG	114186285.00	2537473.00
5.	67/- Infant Formulae Lactogen-2(24 x 1000 gms)	199668.00	KG	31969125.00	710425.00
6.	67/- Infant Formulae Lactogen-3(24 x 400 gms)	234768.000	KG	38843505.00	863189.00
			TOTAL	444,831,255.00	9,885,139.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	Lactose Monohydrate	231017.000	KG	10584765.00	238288.00
2.	Lecithin Soya	11607.000		745190.00	16776.00
3.	Micronutrient TE 261	3661.000		1284725.00	28922.00
4.	DWP-81	177489.000		14845274.00	334202.00
5.	Taurine	608.000		368701.00	8300.00
6.	Skim Milk Powder	853062.000		128836247.00	290411.00
7.	Peel Of Ends- 99 mm (200 Gm pack)	2089184.000	Number	5541533.00	124753.00
8.	Peel Of Ends- 99 mm (400 Gm pack)	4149330.500	Number	11006043.00	247772.00
9.	Peel Of Ends- 127 mm (1000Gm pack)	330767.000	Number	1667265.00	37534.00
10.	Closure Polypropylene Lactogen 127mm (Temper Evident Caps)	330767.000	Number	893320.00	20110.00
11.	Micronutrient TE 234A	2558.000	KG	911469.00	20519.00
12.	Sugar	83484.000	KG	2299183.00	51760.00
13.	Micronutrient TE 263	678.000	KG	262328.00	5906.00
				179,246,043	4,035,253

Position:

Decision: Defer.

The Committee considered the case as per agenda. It was noted by the NC meeting that comments of MFPI are awaited. The NC decided to defer the case for further consideration.

The case stands deferred for relisting on 24.1.2008

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Case No.795 NC-VI Dt . 10.1.2008	Party Name: M/s. Nestle India Ltd, Gurgaon.	Meeting No/Date 37/08 Date 10.1.2008	Status Deferred
HQ File No. 01/85/50/160/AM06/DES- VI	RLA File 05/24/40/540/AM06	Lic No./Date 0510193357 30.10.2006	Defer date 19.4.2007

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	67/0- Infant Formulae Lactogen-1(24 x 225gms)	517968.000	KG	100816716.00	2215752.00
2.	67/0- Infant Formulae Lactogen-1(24 x 400 gms)	789888.000	KG	132902770.00	2920940.00
3.	67/0- Infant Formulae Lactogen-1(12 x 1000 gms)	143220.000	KG	22481960.00	494109.00
4.	67/0- Infant Formulae Lactogen-2 (24 x 400 gms)	695904.000	KG	115110495.00	2529901.00
5.	67/0- Infant Formulae Lactogen-2(12 x 1000 gms)	246840.000	KG	38934896.00	855712.00
6.	67/0- Infant Formulae Lactogen-3(24 x 400 gms)	300960.000	KG	47214668.00	1037685.00
			TOTAL	457,461,505.00	10,054,099.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	Lactose Monohydrate Anhydrous	217849.000	KG	10224123.00	224760.00
2.	Lecithin Soya	14091.000	KG	905268.00	19896.00
3.	Sugar	96895.000	KG	2733412.00	60075.00
4.	DWP-81	195771.000	KG	16772528.00	368627.00
5.	Taurine	670.000	KG	416188.00	9147.00
6.	Skim Milk Powder	951175.000	KG	99540532.00	2187704.00
7.	Micronutrient TE 234	2326.000	KG	600964.00	13208.00
8.	Micronutrient TE 093	600.000	KG	159478.00	3505.00
9.	Micronutrient TE 063	4038.000	KG	1043315.00	22930.00
10.	Peel of Ends- 99mm(225 gms)	2325098.000	Number	6171529.00	135638.00
11.	Peel of Ends-	4511549.000	Number	11975008.00	263187.00

	99mm(400 gms)				
12.	Peel of Ends-127mm(1000 gms)	393960.000	Number	1987167.00	43674.00
13.	Closure Polypropylene Lactogen 127 mm	393960.000	Number	1089862.00	23953.00
			TOTAL	153,619,374.	3,376,250.00

Position:

Decision: Defer.

The Committee considered the case as per agenda. It was noted by the Committee that comments of MFPI are awaited . The NC decided to defer the case for further consideration.

The case stands deferred for relisting on 24.1.2008

Case No.796 NC-VI Dt . 10.1.2008	Party Name: M/s. Nestle India Ltd, Gurgaon	Meeting No/Date 37/08 Date 10.1.2008	Status Deferred
HQ File No. 01/85/162/838/AM05/DES-VI	RLA File 32/24/41/144/AM05	Lic No./Date Not yet issued.	Defer date 18.1.2007

Application : Request for fixation of SION for import of High Speed Diesel, Furnace Oil etc. against the export product Instant Coffee of SION E-28 under para 4.7 of HBP(Vol.1) 2002-2007

Position:

Decision: Defer

The Committee considered the case as per agenda. Representative of DIPP requested for time in this case. Coffee Board may also be reminded to give specific technical recommendation for qty(s) & types of fuels to be allowed against 1 MT of coffee export . The NC decided to defer the case for further consideration.

The case stands deferred for relisting on 24.1.2008

Case No.797 NC-VI Dt . 10.1.2008	Party Name: M/s. Nestle India Ltd, Gurgaon	Meeting No/Date 37/08 Date 10.1.2008	Status Deferred
HQ File No. 01/85/50/161/AM07/DES- VI	RLA File 05/24/40/564/AM06	Lic No./Date 0510193359 30.10.2006	Defer date 19.4.2007

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
1.	67/0- Infant Formulae Lactogen- 1(36 x 400 gm pack)	494208.000	KG	70680840.00	153654.00
2.	67/0- Infant Formulae Lactogen- 2(36 x 400 gm pack)	983664.000	KG	144550032.00	3142392.00
			TOTAL	215,230,872.00	4,678,932.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	Lactose Monohydrate Anhydrous	112875.000	KG	5355688.00	116428.00
2.	Lecithin Soya	6213.000	KG	399188.00	8678.00
3.	Fat Mix 150	357765.000	KG	1981880.00	431780.00
4.	Micronutrient VP 9000	1360.000	KG	1188640.00	25840.00
5.	Micronutrient TE 064	1526.000	KG	339756.00	7386.00
6.	DWP - 81	197547.000	KG	17110666.00	371971.00
7.	Casienate K	22246.000	KG	7576752.00	164712.00
8.	Skim Milk Powder	629003.000	KG	66548522.00	1446707.00
9.	Tri Calcium Citrate	1744.000	KG	510140.00	11090.00
10.	Micronutrient VP 9200	2499.000	KG	2184126.00	47481.00
11.	Micronutrient TE 132	3863.000	KG	888306.00	19311.00
12.	Sugar	123942.000	KG	3534824.00	76844.00
		TOTAL		125,498,488.00	2,728,228.00

Position:

Decision: Defer.

The Committee considered the case as per agenda. It was noted by the Committee that comments of MFPI are awaited .
The NC decided to defer the case for further consideration.

The case stands deferred for relisting on 24.1.2008

Case No.798 NC-VI Dt . 10.1.2008	Party Name: M/s. Shaili Bio-Tech Pvt, Ltd, Ahmedabad	Meeting No/Date 37/08 Date 10.1.2008	Status Approved
HQ File No. 01/85/50/58/AM08/DES- VI	RLA File 08/24/40/104/AM08	Lic No./Date 0810066505 10.8.2007	Defer date

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
.1.	90/0- TISSUE CULTURE LITY BULBS.	600000.000	Number	1477800.00	36000.00
			Total	1477800.00	36000.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO) Currency
1.	GELRITE	125.000	KG	538781.00	13125.00
2.	VITRO TISSUE AGAR 1200	30.000	Gram	82510.00	2010.00
3.	KINETINE	50.000	Gram	21206.00	516.60
4.	ADNINEHEMISULPHATE	3.000	KG	26724.00	651.00
5.	6-BAP	200.000	Gram	31124.00	758.20
6.	Na2FeEDTA	3.000	KG	6527.00	159.00
7.	WAVIN CONTAINER & RIB LIDS	40.000	Set	175694.00	4280.00
		TOTAL		882,566.00	21,499.80

Position:

Decision: Approve

The Committee considered the case as per agenda. The Committee noted the comments of the Department of Biotechnology conveyed under OM. No. BT/IL/05/265/2007- PID dated 26.10.2007 and approved input-output norms as under:

Export of one unit of export product 'Tissue Culture-Lily bulbs' against import of following items with wastage at % level:

Gelnite	0.000208 kg
Vitro Tissue Agar	1200 0.00005g.
Kinetine	0.0000833 g.
Adenine Hemi Sulphate	0.000005 kg.
6-BAP/200 GF AM	0.000333 g.
Na FeEDTA	0.000005 kg.

2

Wavin Container and RIB Lids 0.000066 set
Per 1000 sets

The Committee further decided that at the time of redemption of licence RLA should ensure that the item is not prohibited i.e, freely exportable.

RLA to take consequential action accordingly as per policy/procedure.

Case No.799 NC-VI Dt . 10.1.2008	Party Name: M/s. Nuthatch Nutricare Technologies, Bangalore.	Meeting No/Date 37/08 Date 10.1.2008	Status Deferred
HQ File No. 01/85/50/121/AM08/DES- VI	RLA File 7/24/40/590/AM08	Lic No./Date 0710054620 22.11.2007	Defer date

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	67/0- SEASONING POWDER(IN DIFFERENT FLAVOURS)	80.900	MT	4732650.00	120577.07

			Total	4,732,650.00	120,577.07
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S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	MONOSODIUM GLUTANATE FINE CRISTALS	17,800	MT	886663.00	22250.00
			Total	886,663.00	22,250.00

Position:

Decision: Defer

The Committee considered the case as per agenda. The NC meeting noted to ask the applicant to furnish following documents/ information :-

- 1. Details of other indigenous inputs alongwith their quantity, specifications etc.**
- 2. Manufacturing process alongwith stage wise wastage.**
- 3. Export Order Specifying the MSG requirement/ strength in the Seasoning Powder.**
- 4. Whether the export product is permitted in the country to which it is proposed s to be exported as per their food standards /regulations & documentary proof regarding this to be submitted.**

It was decided by the NC meeting that on receipt of the reply from the applicant the case will be placed in NC meeting for consideration.

Case No.800 NC-VI Dt . 10.1.2008	Party Name: M/s. YKK India Pvt. Ltd, New Delhi	Meeting No/Date 37/08 Date 10.1.2008	Status Deferred
HQ File No. 01/85/50/135/AM07/DES- VI	RLA File 05/24/40/480/AM07	Lic No./Date 0510191929 28.9.2006	Defer date 19.9.2007

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency

.1.	90/0- SLIDER 3YGSN8	4500000.000	Number	9104895	196650.00
			Total	9104895	196650.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (JY) Currency
1.	BRASS FLAT WIRE 1.200x10.000MM CU-85%,.ZN- 15%	9414.000	KG	4094751.00	10185948.00
2.	BRASS FLAT WIRE 1.000 x 7.5000 MM CU-85%,.ZN- 15%	4046.000	KG	1759647.00	4377231.00
3.	SLIDER SPRING PIN 3Y 200 GSN8 Z	4536000.000	Number	1057614.00	2630880.00
			TOTAL	6,912,012.	17,194,059.

Position:

Decision: Defer

The Committee considered the case as per agenda. It was noted that Norms Committee in the meeting held on 13.9.2007 had ratified the norms. The firm has represented that revised norms allowing more wastage may be issued. On this, NC meeting decided to obtain written comments from DIPP.

The case stands deferred for relisting on 24.1.2008

Case No. 801 NC-VI Dt . 10.1.2008	Party Name: M/s. A.R.Thermosets Pvt. Ltd, Kanpur	Meeting No/Date 37/08 Date 10.1.2008	Status Deferred
HQ File No. 01/85/162/706/AM08/DES- VI	RLA File 06/21/40/114/AM08	Lic No./Date 0610012547 22.11.2007	Defer date Nil

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	62/47 BITUMEN EMULSION MS/SS/RS GRADE	1492.500	MT	22400000.	560000.
			Total	22,400,000.	560,000.

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	PETROLIUM BITUMEN	1000.000	MT		
			Total	12,800,000.	320,000.

Position:

Decision: Defer

The Committee considered the case as per agenda. The NC meeting decided to obtain comments from C & PC . The Committee also decided that, meanwhile, the applicant may be asked to furnish the following information:

(I) % content of Bitumen in exports.

(ii) % of wastage claimed.

The case will be placed before NC on receipt of information from the applicant.

Case No.802 NC-VI Dt . 10.1.2008	Party Name: M/s. Lactose (India) Ltd, Mumbai	Meeting No/Date 37/08 Date 10.1.2008	Status Deferred
HQ File No. 03/95/40/840/AM08/DES- VI	RLA File 03/95/40/840/AM08	Lic No./Date 031452334 3.12.2007	Defer date

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	62/0 Edible Lactose 200	120.000	MT	7200000.00	180000.00

	Mesh/Refined Edible Lactose 200 Mesh/Lactose Monohydrate 200Mesh				
			Total	7,200,000.00	180,000.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	Off Grade/Feed Grade/Technical Grade Edible Lactose 30 Mesh/40 Mesh/80 Mesh/100Mesh	122.400	MT	6,120,000.00	153,000.00
			Total	6,120,000.00	153,000.00

Position:

Decision: Defer

The Committee considered the case as per agenda. The NC meeting noted that comments from MFPI are awaited . Meanwhile, it was decided to ask the applicant to furnish following information :-

(I) Technical specifications of end products to be exported.

(ii) Raw material specification.

(iii) Process details of each export product.

The case will be placed before the Committee for consideration on receipt of the details from the firm.

Case No.803 NC-VI Dt . 10.1.2008	Party Name: M/s.Raj Petro Specialities Pvt. Ltd, Mumbai	Meeting No/Date 37/08 Date 10.1.2008	Status Approved
HQ File No. 01/85/162/704/AM08/DES- VI	RLA File 03/95/40/884/AM08	Lic No./Date 0310452993 7.12.2007	Defer date Nil

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$)
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					Currency
.1.	62/0- White Petroleum Jelly:- Melting Point Deg. C 56+/-2, Congealing Point Deg C54+/- 1 & Consistency @25 Deg.C110+/-5.	81600.000	KG	4797794.40	122236.80
			Total	4,797,794.40	122236.80

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	Base Oil	51408.000	KG		
2.	Paraffin Wax	18768.000	KG		
3.	Micro Crystalline Wax	11424.000	KG		
			TOTAL	4,113,801.58	103,232.16

Position:

Decision: Approve.

The Committee considered the case as per agenda. It was noted that SION for the product is available in HBP Vol. II at serial No. A3346. RLA should not have issued licence under para 4.7 of HBP Vol. I in this case.

RLA may be advised to take action as per SION and policy/procedure.

Case No. 804 NC-VI Dt . 10.1.2008	Party Name: M/s. Coroner Products Pvt, Baroda	Meeting No/Date 37/08 Date 10.1.2008	Status Deferred
HQ File No. 01/85/162/705/AM08/DES- VI	RLA File 34/24/40/124/AM08	Lic No./Date 3410020318 12.12.2007	Defer date Nil.

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	63/0- TOOTH BRUSHES (Interdental Cylindrical)	100000.000	Number	1577792.00	28480.00
2.	63/0- TOOTH BRUSHES(Interdental Conical)	100000.000	Number	1577792.00	28480.00
			TOTAL	3,155,548.00	56,960.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO) Currency
1.	Tooth Brush Head(Cylindrical)	105000.000	Number	336000.00	5941.64
2.	Tooth Brush Head (Conical)	105000.000	Number	336000.00	5941.64
3.	Relevant Polymer(Polypropylene Granules-PET BR003)	4620.000	KG	924000.00	16339.52
4.	Relevant Polymer (Thermoplastic Elastomer TPE)	1050.000	KG	866250.00	15318.30
5.	Colour Master Batch for Polypropylene Granules	90.460	KG	27192.00	480.85
6.	Colour Master Batch for TPE- Thermoplastic Elastomer	20.600	KG	6180.00	109.28
			TOTAL	2,495,622.00	44,131.23

Position:

Decision: Defer

The Committee considered the case as per agenda. It was decided by the NC to ask the applicant to give the following information:-

(I) The material from which import items at sl.No. (1) & (2) Tooth Brush Head (cylindrical) and Tooth Brush Head (conical), is made.

Case No. 805 NC-VI Dt . 10.1.2008	Party Name: M/s. CRI Limited, Kolkata	Meeting No/Date 37/08 Date 10.1.2008	Status Deferred
HQ File No. 01/85/162/702/AM08/DES- VI	RLA File 02/24/40/203/AM08	Lic No./Date 0210105956 13,11.2007	Defer date

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	61/0- Ballpen Tips. MADE OF NICKEL SILVER WIRE 1.60MMDIA---Qty 98458167 Nos.	98458.167	Thousand in nos	19680000.00	492000.00
			Total	19,680,000.00	492,000.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	Stainless Steel Wire. Dia 1.60 mm	10000.000	KG		
2.	Tungsten Carbide Balls. Various Dia-- -Qty--- 99442750	99442.750	KG		
			TOTAL	6,864,000.00	171,600.00

Position:

Decision: Defer.

The Committee considered the case as per agenda. The NC meeting decided to refer the case to Director (Mechanical) of DC,MSME for comments.

-X-X-X-